BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

EXECUTION APPLICATION NO. 61 OF 2025

IN

ORIGINAL APPLICATION NO. 257 OF 2025

IN THE MATTER OF:

ASHISH KASHYAP

.....APPLICANT.

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENTS.

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	Reply Affidavit on behalf of Chief Engineer UP Jal Nigam Lucknow (Respondent No. 5)	
2.	**Annexure No. RA 1: -** A copy of the Consent To Establish dated 08.02.2026	
3.	**Annexure No. RA 2: -** A copy of the Letter dated 21.02.2026	
4.	**Annexure No. RA 3: -** A copy of the relevant extract of the said manual	
5.	**Annexure No. RA 4 (Collectively): -** Copies of the inspection report along with the site plan	
6.	**Annexure No. RA 5: -** A true copy of the reply dated 10.12.2025	
7.	**Annexure No. RA 6: -** A copy of the order dated 13.12.2025	
8.	**Annexure No. RA 7: -** A true copy of the directions issued by the Office In Charge	

9.	**Annexure No. 8: -** A copy of the representation submitted by the Applicants	

DATED: - 13.03.2026

FILED THROUGH

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF U.P.

A-15, FF, NIZAMUDDIN EAST, NEW DELHI – 110013

MOB: - 9990804440

Email: - ankit.scngtup@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

EXECUTION APPLICATION NO. 61 OF 2025

IN

ORIGINAL APPLICATION NO. 257 OF 2025

IN THE MATTER OF:

ASHISH KASHYAP

.....APPLICANT

VERSUS

STATE OF U.P. & ORS.

.....RESPONDENTS.

REPL AFFIDAVIT ON BEHALF OF CHIEF ENGINEER UP JAL NIGAM LUCKNOW (RESPONDENT NO. 5)

The Respondent No. 5 herein states as under: -

MOST RESPECTFULLY SHOWETH:

I, Mohammad Ayaz aged about 36 years, S/o Mr. Ashfaq Ahmad presently posted as Executive Engineer UP Jal Nigam (Urban) Shahjahanpur, the deponent, do hereby solemnly state and affirm as under: -

1. That I am the above-mentioned officer and is duly authorized to swear the present Reply Affidavit on behalf of the answering Respondent No. 5, further the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this reply affidavit.

2. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Execution Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shanjahanpur (U.P.)
13/03/2026

3. That the contents of the present reply affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

4. That the deponent is posted as Executive Engineer UP Jal Nigam (Urban) Shahjahanpur since 26.06.2025 and is swearing this reply affidavit in his official capacity on behalf of Respondent No. 5.

5. That the instant Execution Application has been filed by the applicant seeking execution of order dated 26.05.2025 passed by this Hon'ble Tribunal in ***O.A. No. 257 of 2025***, titled as ***Ashish Kashyap & Ors. vs. State of Uttar Pradesh & Ors.***

6. That this Hon'ble Tribunal vide it's order dated 19.09.2025 was pleased to issue the following directions:-

> ***".....3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing***
>
> ***4. List on 19.12.2025"***

7. That the present reply affidavit is being filed in respectful compliance of the order dated 19.09.2025 passed by this Hon'ble Tribunal.

8. That the Original Application No 257 of 2025 was disposed of by this Hon'ble Tribunal vide its order dated 26.05.2025, by issuing the following directions: -

"4. Having regard to the issue which has been raised by the applicant and the facts noted above, we are of the view that the representation submitted by the applicant to the Respondent No. 1- District Magistrate, Budaun is required to

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
shahjahanpur (U.P.)
13/03/026

be duly considered and the ground situation especially the effect of the STP on the nearby college is required to be ascertain.

5. Hence, we dispose of the OA directing the Respondent No. 1- District Magistrate, Budaun to duly consider the representation and take appropriate remedial measures, if required, as expeditiously as possible, preferably within a period of two months from the date of receipt of a copy of this order."

9. That in the Original Application No. 61/2025, titled ***Ashish Kashyap & Others versus State of Uttar Pradesh & Others***, instituted by the applicant before this Hon'ble Tribunal, it has been specifically averred in the first paragraph at page no. 4 that the Executive Engineer, U.P. Jal Nigam (Urban), Shahjahanpur, arrayed therein as Respondent No. 5, has proposed the construction of a Sewage Treatment Plant (STP) having a capacity of 15 MLD on land situated at a distance of merely 208 meters from the college campus of the applicant.

10. That it is relevant to state that the Budaun city is situated on the bank of River Sot, which is a seasonal river and ultimately merges into river Ramganga. Under the Swachh Bharat Mission (SBM-2.0) programme of the Government of India, all urban local bodies situated near rivers or tributaries of river Ganga have been directed to establish Sewage Treatment Plants in order to prevent water pollution. In pursuance thereof, for preventing discharge of untreated sewage from the main drains of Budaun city, namely Kabulpura drain and Lalpul drain, which are major sources of pollution in river Sot, a project for construction of STP along with I & D works has been proposed. For the said purpose, land has been made available free of cost by Nagar Palika Parishad, Budaun, to the Uttar Pradesh Jal Nigam for establishment of the STP.

11. That for the purposes of establishing the said STP the land situated at Gata No. 105, 106 and 116, Village Meera Patti, Shekhur Road Sadar, Budaun,

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
18/03/2026

admeasuring area 2.39 hectares. was allotted by the Nagar Palika Parishad-Budaun to the answering Respondent. It was subsequent to the same that the answering Respondent further awarded the work to establish 15 MLD STP to the S.M. Constructions Engineers and Contractors (hereinafter referred to as the "**Contractors**").

12. That under the aforesaid project entrusted to the Contractors, the Sewage Treatment Plants (STPs) have been installed in such a manner as to ensure compliance with the standards prescribed under the Notification issued by the Ministry of Environment, Forest & Climate Change vide G.S.R. 1265(E) dated 13.10.2017, and further to ensure that the treated water is suitably utilized for flushing, horticulture, cooling and other permissible purposes, which obligations have been duly completed by the Contractors.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

13. That the objective of the said project is to ensure that the treated effluent is discharged into the river strictly in accordance with the norms prescribed in the manual issued by the Central Public Health and Environmental Engineering Organisation (hereinafter referred to as "**CPHEEO**"). It is further submitted that the proposed STP includes installation of odor-control system in order to minimise smell and gaseous emission as per prescribed standards. Under the said system, if any combustible or foul gas such as Hydrogen Sulphide is generated, the same shall be collected through gas collectors and safely neutralised by burning, thereby eliminating any possibility of nuisance or hazard.

14. That it is also relevant to mention that as per the guidelines issued by the Central Pollution Control Board, Sewage Treatment Plants falls under the "Blue Category", which covers essential environmental services. Therefore, no question arises of any foul smell reaching Asim Siddiqui Degree College or

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
shahjahanpur (U.P.)
13/03/026

nearby residential areas, nor is there any possibility of health hazard, air-borne disease, water-borne disease or any environmental risk to the public at large.

15. That the District Magistrate, Budaun, after considering the entire matter on merits and keeping in view the seriousness of the issue, vide its order dated 13.12.2025, issued specific directions to the Officer-in-Charge, Local Bodies, Budaun, to ensure that prior to construction of the STP, Consent to Establish (CTE) is obtained from the Uttar Pradesh Pollution Control Board, and that the construction of the STP shall strictly conform to the norms prescribed in the manual of the Central Public Health and Environmental Engineering Organisation, including Clause 5.3.7.1 relating to buffer zone around STP.

16. That it was further directed that if any residential building or educational institution falls within the buffer zone, it shall be the responsibility of the Executive Engineer, U.P. Jal Nigam (Urban), Shahjahanpur, to ensure installation of odor-control system and all necessary safeguards while establishing the STP, the same being an essential public utility service. Necessary directions were also issued to the local body authorities to ensure compliance of all technical and environmental standards during construction.

17. That the Contractors thereafter submitted an application before the Uttar Pradesh Pollution Control Board (Respondent No. 3) on 03.12.2025 seeking grant of **Consent to Establish (CTE)**, whereupon the said consent was duly accorded by Respondent No. 3 vide its letter dated 08.02.2026, granting Consent to Establish valid for the period from 02.02.2026 to 01.02.2031. A copy of the Consent To Establish dated 08.02.2026 is being annexed as **Annexure No. RA 1** to this reply affidavit.

18. That in continuation of the Consent granted vide letter dated 08.02.2026, the Contractor also furnished a Bank Guarantee in the sum of Rs. 10,00,000/-

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No. 16673/2020 GOVT. OF INDIA

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shanjahanpur (U.P.)
13/03/2026

(Rupees Ten Lakhs only) bearing Bank Guarantee No. 52090GI3D0836026 issued by the Union Bank of India, Khandari Crossing Branch, Agra, and the same was duly communicated to the Uttar Pradesh Pollution Control Board (Respondent No. 3) vide letter dated 21.02.2026. A copy of the Letter dated 21.02.2026 is being annexed as **Annexure No. RA 2** to this Reply Affidavit.

19. That the construction of the Sewage Treatment Plant (STP) by the Contractor is being undertaken pursuant to the proposal dated 15.03.2024 forwarded by the Nagar Palika Parishad Budaun, in accordance with the approvals and directions issued in that regard.

20. That in view of the aforesaid, it is submitted that full compliance of the order dated 26.05.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, has already been ensured. The allegation of the applicants that even after lapse of two months no action was taken on their representation and that the order of the Hon'ble Tribunal remained unexecuted is wholly incorrect, baseless and contrary to record.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

21. That it is further submitted that the distance between Asim Siddiqui Degree College and the proposed STP is more than double the minimum distance prescribed in the applicable manual. The STP being an essential environmental infrastructure, no adverse impact whatsoever is likely to be caused either to the general public or to the students of the said college. It is also submitted that at present only preliminary work is being undertaken by the Executive Engineer, U.P. Jal Nigam (Urban), Shahjahanpur, and unless No-Objection / Consent is granted by the Uttar Pradesh Pollution Control Board, Bareilly, the STP cannot become operational.

22. That it is also noteworthy that the applicants themselves have stated the distance between the college and the proposed STP to be about 208 meters,

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
13/03/2026

which is well beyond the prescribed norm. Further, in compliance of the directions contained in the order dated 13.12.2025 passed by the District Magistrate, installation of odor-control system has been made mandatory, and the STP shall be made functional only after ensuring full implementation of the said safeguards.

23. That in such circumstances, no violation whatsoever of the order dated 26.05.2025 passed by the Hon'ble Tribunal arises, nor is there any likelihood of environmental or public health hazard from the proposed STP project. The allegation that the said order has been rendered ineffective is wholly false and has been made only with a view to give colour to the present execution application. The applicants have no subsisting cause of action, and the present execution application has not been filed bona fide, and is therefore liable to be rejected.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

24. That as per the guidelines issued by the Central Public Health and Environmental Engineering Organization, the prescribed standard distance between the boundary of an STP and the nearest habitation is 100 meters (aerial/peripheral distance). In Chapter 5, Page 21, Clause 5.3.7.1, titled *Buffer Zone around STP*, paragraph 2 of the said manual clearly provides that:

"Where odor control systems cannot be provided in Sewage Treatment Plants, a minimum distance of 100 meters from the odor generating units to the residential habitation is recommended."

A copy of the relevant extract of the Central Public Health and Environmental Engineering Organization manual is being annexed as **Annexure No. RA 3** to this Reply Affidavit.

25. That the Executive Officer, Nagar Palika Parishad, Budaun, vide letter no. 495/26-16/2025-26 dated 25.07.2025, addressed to the Executive Engineer,

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
13/03/2026

Construction Division, U.P. Jal Nigam (Urban), Shahjahanpur, communicated the directions issued by this Hon'ble Tribunal vide order no. 205/CO/2025-26 dated 26.11.2025, whereby, in compliance of the directions of the Hon'ble Tribunal, a three-member committee was constituted for the purpose of verifying the actual distance between the proposed STP site and Asim Siddiqui Degree College, along with preparation of site map, and the Executive Engineer was directed to ensure presence of his subordinate official at the time of inspection.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16573/2020 GOVT. OF INDIA

26. That pursuant thereto, the said committee conducted spot inspection on 27.11.2025 and submitted its inspection report along with site plan (Naksha Nazri), which forms part of the record. As per the said report, the following distances were found:

a. The distance between the boundary wall of the STP premises (shown in yellow in the site plan) and the roadside strip (also shown in yellow) is **204.05 meters.**

b. The distance between the eastern wall of the SBR Tank (shown in green) and the western boundary wall of Asim Siddiqui Degree College campus (shown in green) is **236.46 meters.**

c. The distance between the eastern boundary wall of the STP premises (shown in yellow) and the western boundary wall of the college campus (shown in green) is **220.25 meters.**

d. The distance between the eastern wall of the SBR Tank (shown in green) and the western wall of the college building (shown in orange) is **262.66 meters**

Copies of the inspection report along with the site plan are being collectively annexed as **Annexure No. RA 4** to this Reply Affidavit.

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
18/03/026

27. That in pursuance of letters issued from the office of the District Magistrate, Budaun, bearing no. 1713/21-B/2025 dated 25.09.2025 and letter no. 400(2)(6)-12-04 (R.A.-2)/2025 dated 03.10.2025, the Deponent, vide letter no. 2663/D-4/16 dated 10.12.2025, submitted a detailed reply to the representation filed by the applicant. A true copy of the reply dated 10.12.2025 is being annexed as **Annexure No. RA 5** to this Reply Affidavit.

28. That it has been clearly stated that as per the guidelines issued by the Central Public Health and Environmental Engineering Organisation, which is a premier technical body under the Ministry of Housing and Urban Affairs, Government of India, the recommended minimum aerial/peripheral distance between an STP and the nearest habitation is **100 meters**. In the present case, the distance is more than double the prescribed standard, and moreover, installation of odor-control system is also proposed in the STP. Therefore, no possibility whatsoever arises of any foul smell, air-borne nuisance, or health hazard reaching the premises of Asim Siddiqui Degree College through air or any other medium.

29. That it has further been stated that the present project is part of an important scheme of the Government of India, connected with the **Namami Gange Programme**, the primary object of which is to prevent pollution of rivers, water bodies and other natural resources by ensuring proper treatment of sewage through establishment of STP. After due consideration of the material available on record, including the inspection report of the three-member committee, the technical guidelines of the Central Public Health and Environmental Engineering Organisation, and the relevant provisions contained in Chapter 5, Page 21, Clause 5.3.7.1 (Buffer Zone around STP) of the said manual, the District Magistrate, Budaun, passed order no. 2014/21-B/2025 dated

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16573/2020 GOVT. OF INDIA

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
15/08/026

13.12.2025. A copy of the order dated 13.12.2025 is being annexed as **Annexure No. RA 6** to this Reply Affidavit.

30. The aforesaid order has already been supplied to the concerned parties, and a copy thereof has also been forwarded to this Hon'ble Tribunal, in compliance of its directions. Further, the Officer-in-Charge, Local Bodies, Budaun, vide letter no. 2022/21-B/2025 dated 15.12.2025, issued consequential directions in furtherance of the order dated 13.12.2025. A true copy of the directions issued by the Office In Charge is being filed herewith as **Annexure No. RA 7** to this Reply Affidavit.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

31. That even according to the own case of the applicants, the proposed 15 MLD STP is situated at a distance of about 208 meters from the college premises, which is more than the minimum prescribed distance of 100 meters. It is further submitted that in the present project, installation of odor control mechanism is also proposed, and therefore the objection raised by the applicants is wholly baseless, misconceived and devoid of merit. In such circumstances, the present application is rendered infructuous, ineffective and not maintainable, and is liable to be rejected on this ground alone.

32. That it is noteworthy that in the representation submitted by the applicants before the District Magistrate, Budaun, the applicants themselves have stated in Paragraph 1 of the said representation that the proposed STP is being constructed at a distance of about 400 meters from the college. A copy of the representation submitted by the Applicants is being annexed as **Annexure No. RA 8** to this reply affidavit.

33. That no question whatsoever arises of any risk of air-borne or water-borne disease on account of the proposed STP. The allegations made in the application are therefore self-contradictory, unfounded and liable to be rejected.

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
shahjahanpur (U.P.)
13/03/2026

34. That the proposed STP is being established strictly in accordance with the standards prescribed by the Government of India with the object of reducing pollution levels to the minimum possible limit and to prevent any adverse impact upon the surrounding population. The installation of the STP is intended to safeguard public health and environment by controlling water and air pollution, and the said project forms an integral and mandatory component of the **Namami Gange Programme**, which is a multi-purpose national project for conservation of rivers.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

35. That the representation submitted by the applicants before the District Magistrate was duly considered in compliance of the order dated 26.05.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi. After obtaining a detailed report from the Executive Engineer, Uttar Pradesh Jal Nigam (Urban), Shahjahanpur, and after receipt of the inspection report submitted by the three-member committee constituted by the Nagar Palika Parishad, Budaun, the representation of the applicants was examined on merits and was finally disposed of vide order dated 13.12.2025.

36. That it is further submitted that establishment of the STP shall not give rise to any problem whatsoever, whether relating to health, air pollution, water pollution or environmental hazard. On the contrary, the STP is being constructed with installation of odor-control mechanism and other safeguards as per prescribed norms, and therefore the complaint made by the applicants is wholly unfounded, misconceived and motivated.

37. That the Respondent no. 1, namely the District Magistrate, Budaun, in strict compliance of the order dated 26.05.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, passed a reasoned and speaking order dated 13.12.2025, whereby the representation submitted by the applicants

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
13/03/026

was duly decided. Necessary directions were also issued to the Executive Engineer, U.P. Jal Nigam (Urban), Shahjahanpur, and to the Officer-in-Charge, Local Bodies, Budaun, to ensure that while establishing the STP all necessary measures are taken to prevent any kind of pollution, including air-borne nuisance, and to ensure strict compliance of all environmental and technical standards.

38. That the applicant herein in the instant execution application has failed to bring on record any material evidence to substantiate the allegations levelled in the instant application which are based on mere conjecture and aim at stalling the construction of the STP as well as in State of U.P. in Varanasi a 9.8 MLD STP was set up around 30 years ago from a distance of 200m from Banaras Hindus University Medical College Trauma Centre and in the meanwhile interval no health hazard, air borne, water borne disease or affect are observed in the trauma centre, hospital employee or patience as well as my office are also set up within the reach of 50m from 40 MLD STP Shahjahanpur no such health issue are observed on my employee till date.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

39. That in light of the above mentioned facts and circumstances submitted above, the establishment and operation of the proposed STP shall not give rise to any health-related, air-related, water-related, or environmental hazards, nor shall it cause any adverse or deleterious impact of any nature whatsoever. The apprehensions sought to be projected by the applicant is wholly unfounded and misconceived, particularly in view of the fact that the U.P. Jal Nigam has been specifically directed to install an odour control system as part of the STP infrastructure.

40. That at the very outset, it is submitted that the present execution application is wholly misconceived and not maintainable, inasmuch as the order dated 26.05.2025 passed by this Hon'ble Tribunal only required consideration and

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
13/03/026

decision of the representation submitted by the applicants, and the said direction has already been fully complied with by the District Magistrate, Budaun, by passing a detailed and reasoned order dated 13.12.2025. The scope of the present execution proceedings is limited only to the question as to whether the directions contained in the said order have been complied with or not, and the applicants cannot be permitted to re-agitate the merits of the project in the garb of execution proceedings.

41. That it is settled principle of law that in execution proceedings, the scope of inquiry cannot travel beyond the directions contained in the original order, and this Hon'ble Tribunal, while exercising execution jurisdiction, cannot examine issues which were neither adjudicated nor directed to be adjudicated in the order sought to be executed. The present application, in effect, seeks reconsideration of the decision taken by the competent authority on merits, which is impermissible in execution proceedings.

NOTARY Ajesh Kumar Advocate/Notary Judges Court Distt. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

42. That the balance of convenience is heavily in favour of continuation of the project, as the establishment of the STP would reduce pollution and improve environmental conditions, whereas the objections raised by the applicants are based merely on apprehensions which stand fully addressed by the installation of odor-control systems, compliance of CPHEEO norms, and grant of Consent to Establish by the Uttar Pradesh Pollution Control Board

43. That it is respectfully submitted that initially, on 19.12.2025, the Deponent had submitted before this Hon'ble Tribunal that it would be appropriate and expedient to adopt the reply affidavit filed by Respondent No. 1, i.e., the District Magistrate, as has also been recorded in the order dated 19.12.2025 passed by this Hon'ble Tribunal. However, upon further consideration and with a view to assist this Hon'ble Tribunal in the proper, effective, and complete adjudication of the present Execution Application, the Deponent most

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
13/03/026

respectfully craves leave of this Hon'ble Tribunal to file a separate and independent Reply Affidavit. It is, therefore, most humbly prayed that this Hon'ble Tribunal may graciously be pleased to permit the Deponent to place the present Reply Affidavit on record and the same may kindly be taken on record in the interest of justice, equity, and fair adjudication of the matter.

13.03.2026

DEPONENT

NOTARY Ajesh Kumar Advocate Notary Judges Court Distt. Shahjahanpur R.No.-1667/3/2020 GOVT. OF INDIA

VERIFICATION

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this 13, day of March, 2026.

13.03.2026

DEPONENT

Certified that Shri/Smt./Km. Mohammad Ayaz
who has/have been identified by ..... S.
presented this affidavit before me on this
13 day of 03 year 2026
at ..... are confirmed the contants to
this affidavit to be true.

13.03.2026

Ajesh Kumar
Advocate/ Notary
Govt. Of India
Judges Court
Shahjahanpur (U.P.)
13/03/2026

Annexure RA -01

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/02/2026 To 01/02/2031

Category : BLUE **Application Id : 34719200**
Ref No. - 256095/UPPCB/Bareilly(UPPCBRO)/CTE/BADAUN/2025 **Dated:- 08/02/2026**

To ,

Shri MOHAMMAD AYAZ
M/s S.M. CONSTRUCTION, AGRA (I & D WITH STP 15 MLD & MPS WORKS FOR BUDAUN NPP UNDER STATE SECTOR PROGRAMME)
GATA NO-105, 106 & 116, VILLAGE-MEERA PATTI, SHEKHAPUR ROAD, TEHSIL-SADAR, DISTRICT-BADAUN.
BADAUN

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Polution) Act, 1981 as amended.

Please refer to your Application Form No.- 34719200 dated - 03/12/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	**Raw Material Unit Name**	**Raw Material Quantity**

C- Product with capacity :

Product Detail	
Name of Product	**Product Quantity**
TREATED DOMESTIC EFFLUENT (STP-15 MLD)	.

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	**Unit Name**	**Licence Product Capacity**	**Install Product Capacity**

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	**Name of Source**	**Quantity (KL/D)**

3. Quantity of effluent (ln KLD) :

Effluent Details	
Source Consumption	**Quantity (KL/D)**

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

RAM GOPAL Digitally signed by RAM GOPAL Date: 2026.02.08 14:37:47 +05'30'

NOTARY Rajesh Kumar Bareilly Dist. Bareilly (U.P.) No. 10673/2020 GOVT. OF INDIA

95

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5 For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/02/2031 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, I974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This consent to establish is valid for a construction of STP of 15MLD at Gata number 105,106 and 116 , village Meerapatti, Shekhur Road Sadar, Badaun.
2. The project shall install the STP of capacity 15 MLD as proposed. The STP shall be installed in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 & treated water shall be used in flushing / horticulture / cooling etc.
3. Unit shall install Online Continuous Effluent Monitoring System at the outlet of STP and shall ensure the connectivity with the servers of CPCB and UPPCB .
4. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
5. Unit shall comply the provisions of Solid Waste Management Rules, 2016 as amended and shall obtain authorization for disposal of solid waste as per Solid Waste Rules.
6. Unit shall comply the provisions of Construction & Demolition (C&D) Waste Management Rules, 2016 and shall disposal as per C&D waste rules.
7. Unit shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
8. Unit shall ensure that there is no Environmental Pollution problem due to the operation of unit.
9. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India and orders of Hon'ble Courts and Hon'ble NGT.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Unit shall submit the bank guarantee of 10,00,000/- (Rupees Ten Lakh Only) within 15 days from the date of issue of this order for the compliance of above conditions.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 08/03/2026 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

NOTARY Ajay Kumar Advocate Notary Judgeganj Court Distt. Shahjahanpur R.No.-10675/2020 GOVT. OF INDIA

RAM GOPAL

Digitally signed by RAM GOPAL
Date: 2026.02.08 14:38:16 +05'30'

Chief Environment Officer

Dated:- 08/02/2026

Copy To -

Regional Officer, UPPCB, Bareilly to ensure the compliance of the conditions imposed in the consent order.

RAM GOPAL Digitally signed by RAM GOPAL Date: 2026.02.08 14:38:26 +05'30'

Chief Environment Officer

NOTARY Ajesh Kumar Advocate Notary Judges Court Distt. Shahjahanpur R.No.-1607/2020 GOVT. OF INDIA

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

NOTARY Ajesh Kumar Advocate/Notary Judicial Complex Shahjahanpur Dist. Shahjahanpur Reg.No-16573/2020 GOVT. OF INDIA

S.M. CONSTRUCTION

Engineers & Contractors

109, Adan Bagh Extension
Dayal Bagh, Agra-282 005
Ph. 0562-2801246
Mob. 09412256310
Email: smc.agra@gmail.com

Date: 21.02.2026

To,
The Member Secretary,
Uttar Pradesh Pollution Control Board,
T.C 12v, Vibhuti Khand, Gomati Nagar,
Lucknow-226010.

Name of Work	:	"Interception & Diversion with STP (15 MLD) & MPS (18 MLD) works for Budaun Nagar Palika Parishad, (Phase-1) under State Sector Programme. C.B. No04/S.E./2022-23
Subject	:	Submission of BG Regarding Consent to Establish for 15 MLD STP (Application Form No.- 34719200 dated - 03/12/2025.).
Reference	:	U.P. Pollution Control Board letter no. 256095/ UPPCB/ Barellly (UPPCBRO) /CTE/ BADAUN/2025 Dated: - 08/02/2026

Dear Sir,

In reference to your letter no. 256095/ UPPCB/ Bareilly (UPPCBRO) /CTE/ BADAUN/2025 Dated: - 08/02/2026, we are submitting Bank guarantee of rupees 10,00,000.00 (Ten Lakh).

Bank guarantee No. 52090GI3D0836026
Union Bank of India
Khandari Crossing Agra

Authorized Signatory

S.M. Construction * Agra *

For S.M. CONSTRUCTION

डाक प्राप्ति रसीद
प्राप्ति विवरण.....
प्राप्तकर्ता के हस्ताक्षर.....21/02/26
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ

NOTARY Vijesh Kumar Advocate/Notary Dist. Shahjahanpur R.No.-16673/2020 GOVT. OF INDIA

5.3.7.1 Buffer zone around the STP

Adequate measures may be taken for de-odourization in the STP. The units in the STP which need deodorization system are screen chambers, grit chamber, primary clarifier, sludge thickening and dewatering units. However, the odor emissions are negligible for sludge treatment facilities of extended aeration systems due to in-situ aerobic digestion of sludge. Wherever the STPs are provided with de-odourization system, specific buffer zones are not required.

In case of STP's where de-odorization system cannot be provided, an aerial / peripheral distance of 100 m from the odour-producing units to the habitation is recommended. However, this distance can be reduced by conducting public consultation.

5.3.8 Required Engineering Data

The mandatory data shall include:

a) Contour map and elevations connected to the nearest Survey of India permanent bench mark.

b) Soil tests till it attains hard stratum and test bores at a grid of 500 m squares

c) Rainfall of nearest observatory for at least 50 years

d) Highest intensity of rainfall

e) Earthquake records of the region

f) Maximum flood level at the site and in the identified receiving water

g) Wind rose.

5.3.9 Design Period

This shall be as in Table 2.1of Chapter 2.

5.3.10 Sewers and Conduits

Generally, urban sewerage schemes involve large volumes of sewage. The sewers conveying it to the STPs can be pipes or in-situ constructed conduits passing through dense areas. These conduits shall be preferably non-corrosive materials such as CI or DI pipes.

They can also be RCC pipes with high alumina cement lining and adequate wall thickness to withstand the traffic loads in public roads. Pre-stressed concrete pipes are not recommended.

This is because if the steel is corroded by Hydrogen sulphide from the sewage, it will lose its thickness. This will affect the ability of the steel rods to withstand the pre-stressed tension and they may snap. Then the entire pipe will crack. These cannot be repaired easily at site.

The old brick-arch sewers are good against corrosion, but the challenges are procuring quality bricks, availability of dedicated skilled masons and difficulties of future repairs if needed.

NOTARY
Ajeet Kumar
Advocate/Notary
Judges Colony
Distt. Shahjahanpur
R.No.-16573/2020
GOVT. OF INDIA

Annexure RA-04

निरीक्षण आख्या

महोदय,

सादर अवगत कराना है कि आपके आदेश सं0–205/CO/2025–26 दिनांक–26.11.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत श्री आशीष कश्यप द्वारा मा0 राष्ट्रीय हरित अधिकरण मुख्य पी0 नई दिल्ली मे योजित रिट याचिका के कम मे अवर अभियन्ता उ0प्र0 जल निगम (नगरीय) शाहंजहापुर के साथ संयुक्त रूप से दिनांक–27.11.2025 को स्थलीय निरीक्षण कर आसिम सिद्दीकी डिग्री कालेज से एस0टी0पी0 प्लांट की दूरी की पैमाइश की गई जिसका स्थलीय नजरी नक्शा तैयार किया गया जिसके अनुसार एस0टी0पी0 परिसर की बाउण्ड्री वॉल जिसको नक्शा नजरी मे रंग पीले से दर्शाया गया है व रोड साइड पटरी जिसको भी पीले रंग से दर्शाया गया है तक की दूरी 204.05 मी0 है तथा एस0बी0आर0 टैंक की पूर्वी दीवार जिसको हरे रंग से दर्शाया गया है से आसिम सिद्दीकी डिग्री कालेज के परिसर की पश्चिमी बाउण्ड्री वॉल जिसको हरे रंग से दर्शाया गया है। के मध्य की दूरी 236.46 मी0 है व एस0टी0पी0 परिसर की पूर्वी दीवार से जिसको रंग पीले से दर्शाया गया है, व आसिम सिद्दीकी डिग्री कालेज के परिसर की पश्चिमी बाउण्ड्री वॉल जिसको रंग हरे से दर्शाया गया है के मध्य की दूरी 220.25 मी0 है तथा एस0बी0आर0 टैंक की पूर्वी दीवार जिसको हरे रंग से दर्शाया गया है से आसिम सिद्दीकी डिग्री कालेज बिल्डिंग की पश्चिमी दीवार जिसको नारंगी रंग से दर्शाया गया है के मध्य की दूरी 262.66 मी0 पायी गयी जिसका नजरी नक्शा संलग्न है।

संलग्नः–यथोपरि।

मानचित्रकार	अवर अभियंता(सि0)	अवर अभियंता (सि0)	सहायक अभियंता (जल)
न0पा0परि0 बदायूँ।	न0पा0परि0 बदायूँ।	उ0प्र0 जल निगम (नगरीय) शाहजहॉपुर	न0पा0परि0 बदायूँ।

कार्यालय नगर पालिका परिषद, बदायूँ

पत्रांक :– 43/4-43/2025-26 दिनांकः– 2/12/2025

प्रतिलिपिः–

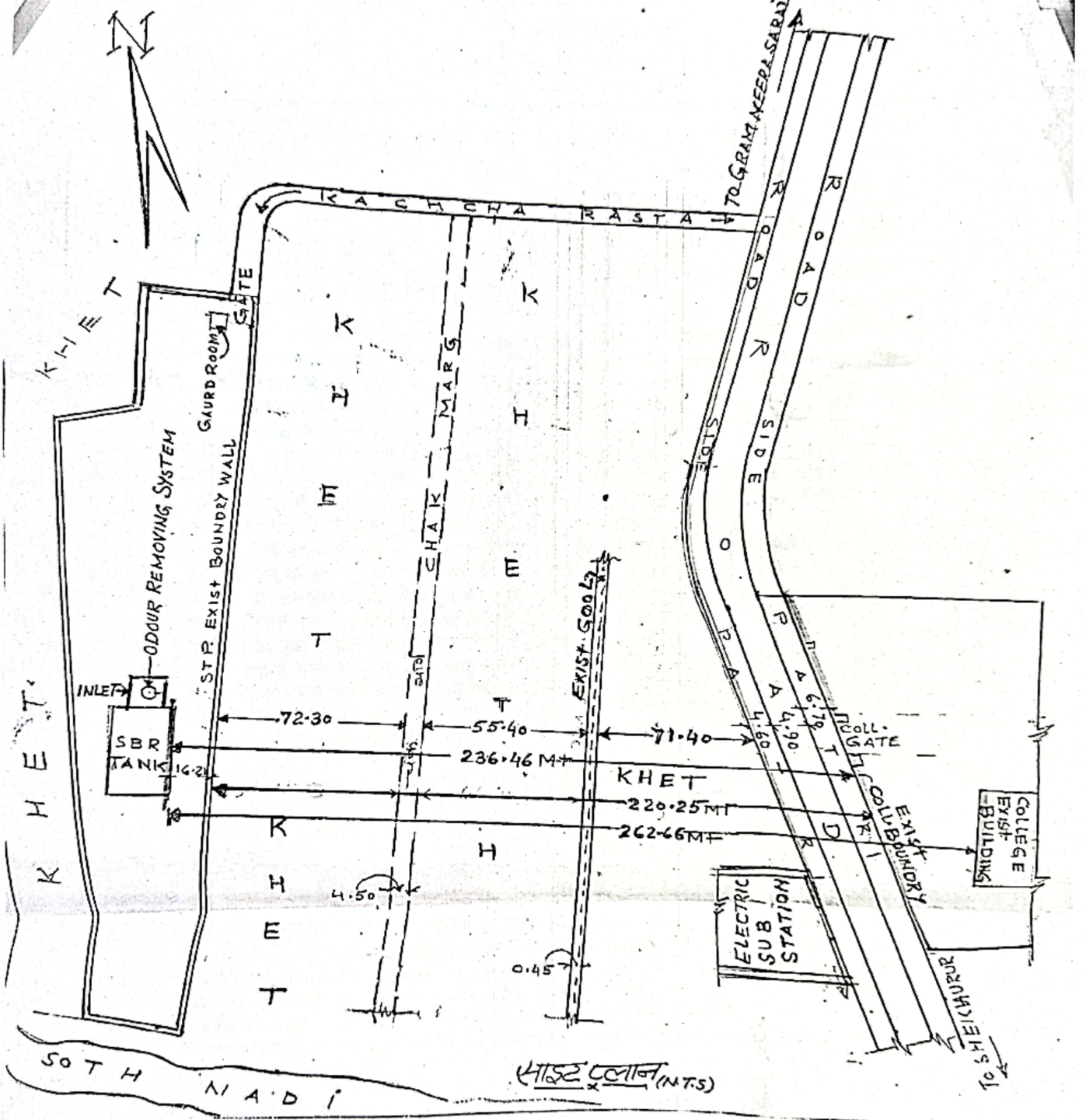
1. अधिशासी अधिकारी नगर पालिका परिषद बदायूँ।
2. अधिशासी अभियंता, निर्माण खण्ड उ0प्र0 जल निगम (नगरीय) शाहजहापुर।

मानचित्रकार	अवर अभियंता(सि0)	सहायक अभियंता (जल)
न0पा0परि0 बदायूँ।	न0पा0परि0 बदायूँ।	न0पा0परि0 बदायूँ।

NOTARY Ahmad Advocate Judges Court Distt. Shahjahanpur R.No-16670/2020 GOVT. OF INDIA

101

नजरी नक्शा S.T.P.
स्थित ग्राम गालम पट्टी शेखूपुर रोड बदायूँ



साइट प्लान (N.T.S)

DRAWN BY

अवर अभियन्ता (शि0)
नगर पालिका परिषद; बदायूँ

सहायक अभियन्ता (जल)
नगर पालिका परिषद; बदायूँ

JE, Jal Nigam

NOTARY
Ajay Kumar
Advocate/Notary
Judges Colony
Distt. Shahjahanpur
R.No-1667/2020
GOVT. OF INDIA

42

Annexure RA-05

दूरभाष संख्या–9473942571
ई–मेल–upinspn@gmail.com
कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ0प्र0 जल निगम (नगरीय),
मो0 मघईटोला, सीवर पम्पिंग स्टेशन, जनपद–शाहजहाँपुर।

पत्रांक : 2663 / D-4 / 16 दिनांक : 10/12/2025

सेवा में,

जिलाधिकारी महोदय,
बदायूँ।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के नोटिस संख्या EA No.61/2025 in O.A No. 257/2025 आशीष कश्यप बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक–26.05.2025 के अनुपालन के संदर्भ में।

महोदय,

कृपया उपरोक्त विषयक के संदर्भ में आपको अवगत कराना है कि अधिशासी अधिकारी नगर पालिका परिषद बदायूँ की ओर से अधोहस्ताक्षरी को पत्रांक संख्या–495/26–16/2025–26 दिनांक 25–07–2025 को इस आशय का प्रेषित किया गया कि मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली के द्वारा मूल आवेदन संख्या–257/2025 आशीष कश्यप व अन्य बनाम उ0प्र0 राज्य व अन्य में आदेश दिनांकित 26–05–2025 के अनुपालन को सुनिश्चित किया जाना है। अधोहस्ताक्षरी के द्वारा मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 26–05–2025 का सम्यक अवलोकन किया गया। जिसमें स्पष्ट रूप से उल्लेख किया गया है कि आवेदक द्वारा उठाये गये मुददों व अधिकरण द्वारा आदेश दिनांकित 26–05–2025 में उल्लिखित तथ्यों को ध्यान में रखते हुये जिला मजिस्ट्रेट बदायूँ को अभ्यावेदन पर उचित रूप से विचार कर निस्तारित किये जाने के साथ उचित उपचारात्मक उपाय करें।

उपरोक्त प्रकरण के संबंध में आपको अवगत कराना है कि भारत सरकार के द्वारा एस0बी0एम0 2.0 कार्यक्रम के अन्तर्गत प्रत्येक नगरीय निकाय जोकि किसी नदी या गंगा की सहायक नदी के निकट बसे हुए है, को जल प्रदूषण से बचाव करने हेतु सीवरेज ट्रीटमेन्ट प्लान्ट निर्माण के निर्देश निर्गत किये गये है जिससे रामगंगा, गंगा आदि नदियों को प्रदूषण रहित किया जा सके। बदायूँ नगर सोत नदी के किनारे बसा हुआ है जोकि एक बरसाती नदी है एवं रामगंगा में सम्मिलित हो जाती है।

बदायूँ नगर के मुख्य नाले जैसे कबूलपुरा, लालपुल जोकि सोत नदी में जल प्रदूषण के मुख्य कारण है उनकी रोकथाम हेतु एवं सोत नदी को जल प्रदूषण से मुक्त करने हेतु बदायूँ आई0 एण्ड डी0 की परियोजना प्रस्तावित की गयी जिसके कम में बदायूँ नगर पालिका परिषद द्वारा एस0टी0पी0 निर्माण हेतु निःशुल्क भूमि इस खण्ड को उपलब्ध करायी गयी थी। उक्त योजना की स्वीकृति शासनादेश सं0–266/2021/12310/नौ–5–2021–126बजट/2021 दिनांक'06 जनवरी, 2022 के द्वारा प्रदान की गयी। स्वीकृति उपरांत निविदा आमंत्रित करते हुए एस0टी0पी0 निर्माण एवं आई0 एण्ड डी0 का कार्य दिनांक–08.10.2024 से प्रारम्भ कराया गया एवं उ0प्र0 राज्य प्रदूषण नियंत्रण बोर्ड से सी0टी0ई0 अनापत्ति प्रमाण–पत्र प्राप्त करने हेतु आवेदन कर दिया गया है एवं एस0टी0पी0 निर्माण का कार्य प्रगति पर है जोकि वर्ष–2026 में पूर्ण कर लिया जायेगा। उक्त एस0टी0पी0 से शुद्धीकृत उत्प्रवाह को सैन्ट्रल पब्लिक हैल्थ एण्ड इनवायरोमेन्टल इंजीनियरिंग आर्गेनाइजेशन के निर्गत मैनुअल नार्म्स के अन्तर्गत ही सोत नदी में प्रवाहित किया जायेगा। उक्त मैनुअल के बिन्दु सं0–5.3.7.1 के अन्तर्गत एस0टी0पी0 के चारों ओर बफर जोन के सम्बन्ध में निम्नवत् उल्लेख किया गया है–

"Adequate measures may be taken for de-odourization in the STP. The units in the STP which need deodorization system are screen chambers, grit chamber, primary clarifier, sludge thickening and dewatering units. However, the odor emissions are negligible for sludge treatment facilities of extended aeration systems due to in-situ aerobic digestion of sludge. ***Wherever the STPs are provided with de-odourization system, specific buffer zones are not required.***

In case of STP's where de-odorization system cannot be provided, an aerial / peripheral distance of 100 m from the odour-producing units to the habitation is recommended. However, this distance can be reduced by conducting public consultation.

उल्लेखनीय है कि एस0टी0पी0 निर्माण के माध्यम से नगर के द्वारा उत्सर्जित गंदे नाले (सीवेज) के शुद्धीकरण का कार्य किया जाता है इसमे जिस प्रकार की प्रकिया अपनायी जाती है उसके

NOTARY Ajeet Kumar Advocate/Notary Distt. Shahjahanpur R.No.-10873/2020 GOVT. OF INDIA

माध्यम से सीवेज की बी0ओ0डी0, सी0ओ0डी0, टी0एस0एस0 एवं हानिकारक वैक्टीरिया जैसे ई–कोलीफार्म आदि को भारत सरकार के द्वारा निर्गत मानको के अनुरूप प्रदूषण के स्तर को कम किया जाता है। इसके साथ यह भी अवगत कराना है कि एस0टी0पी0 संचालन से किसी प्रकार की दुर्गन्ध (हाइड्रोजन सल्फाइड) को मानक के अनुसार कम किये जाने हेतु दुर्गन्ध नियंत्रण व्यवस्था स्थापित किया जाना प्रस्तावित है जिसके अन्तर्गत किसी प्रकार की ज्वलनशील गैस उत्सर्जित होती है तो उसको गैस केलेक्टर में कलैक्ट करते हुए जला दिया जाता है एवं एस0टी0पी0 से किसी प्रकार के बायो हैजार्डस सामग्री का उत्पादन नही होता है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन के अनुसार कॉमन एस0टी0पी0 को नीली श्रेणी में आवश्यक पर्यावरणीय सेवाओं की सूची में आच्छादित किया गया है।

अग्रेतर उल्लेखनीय है कि नगरीय प्राधिकरणों द्वारा निर्गत निर्देशों में किसी भी रिहायशी कालौनी/अस्पताल/शैक्षिक संस्थान/वाणिज्यिक कॉम्लैक्स आदि के अधिष्ठापन हेतु एस0टी0पी0 निर्माण कराया जाना अनिवार्य है जिसके परिपेक्ष्य में विशिष्ट उदाहरण निम्नानुसार है:–

1. बनारस हिन्दू विश्वविद्यालय का 9.8 एम0एल0डी0 क्षमता का सीवरेज ट्रीटमेन्ट प्लान्ट बी0एच0यू0 के ट्रामा सेन्टर से मात्र 150मीटर की दूरी पर 30 वर्ष से अधिष्ठापित है।
2. रामपुर स्थित 14 एम0एल0डी0 क्षमता का सीवरेज ट्रीटमेन्ट प्लान्ट जिला अस्पताल से मात्र 100 मीटर की दूरी पर अधिष्ठापित है।

उपरोक्त से स्पष्ट है कि सीवरेज ट्रीटमेन्ट प्लान्ट के संचालन से किसी भी प्रकार के जल/वायु प्रदूषण की सम्भावना नगण्य है एवं आस–पास की आबादी पर किसी प्रकार का स्वास्थ्य सम्बन्धी दुष्प्रभाव नही पड़ता है तथा उत्प्रवाह को शुद्धीकृत किये जाने से निकटवर्ती जल निकाय की गुणवत्ता में सुधार होना स्वाभाविक है। यहॉ यह उल्लेखनीय है कि अधिशासी अधिकारी नगर पालिका परिषद बदायूँ द्वारा आदेश पत्रांक 205/सीओ/2025–26 दिनांक 26–11–2025 के माध्मय से तीन सदस्यीय कमेटी गठित की गयी व साथ ही साथ अधोहस्ताक्षरी को कमेटी के निरीक्षण के समय अपने अधीनस्थ को उपस्थित रहने का निर्देशित किया गया। जिसके संबंध में अवर अभियंता श्री मो0 हुसैन उ0प्र0 जल निगम नगरीय शाहजहॉपुर को निरीक्षण के समय उपस्थित रहने हेतु निर्देशित किया गया। कमेटी के द्वारा अपनी आख्या मय नक्शा नजरी अधिशासी अधिकारी नगर पालिका परिषद बदायूँ को प्रेषित की गयी जिसकी एक प्रति अधोहस्ताक्षरी को दिनांक 02–12–2025 को उपलब्ध कराई गई है। उक्त आख्या में स्पष्ट रूप से उल्लेख किया गया है कि एस0टी0पी0 परिसर की बाउण्ड्री बॉल जिसको कि नक्शा नजरी में रंग पीले से दर्शित किया गया है व रोड साइड पटरी जिसको भी रंग पीले से दर्शित किया गया है तक दूरी 204.05मीटर है तथा एस0बी0आर0 टैंक की पूर्वी दीवार जिसको कि रंग हरे से दर्शित किया गया है, से आसिम सिददीकी डिग्री कॉलेज के परिसर की पश्चिमी बाउण्ड्री बॉल जिसको कि रंग हरे से दर्शित किया गया है के मध्य की दूरी 236.46मीटर है व एस0टी0पी0 परिसर की पूर्वी दीवार से जिसको कि रंग पीले से दर्शित किया गया है व आसिम सिददीकी डिग्री कॉलेज के परिसर की पश्चिमी बाउण्ड्री बाल जिसको कि रंग हरे से दर्शित किया गया है के मध्य की दूरी 220.25मीटर है तथा एस0बी0आर0 टैंक की पूर्वी दीवार जिसको कि रंग हरे से दर्शित किया गया है से आसिम सिददीकी डिग्री कॉलेज की बिल्डिंग की पश्चिमी दीवार जिसको कि रंग नारंगी से दर्शित किया गया है के मध्य की दूरी 262.66 मीटर है जबकि केन्द्रीय सार्वजनिक स्वास्थ्य और पर्यावरण इंजीनियरिंग पर्यावरण जो भारत सरकार के आवासन और शहर कार्य मंत्रालय के तहत एक प्रमुख तकनीकी निकाय है जो शहरी जलापूर्ति, स्वच्छता और ठोस अवशिष्ट प्रबन्धन के लिये नीतियॉ, दिशा निर्देश और तकनीकी सहायता प्रदान करता है के अनुसार एस0टी0पी0 से संबंधित परिसर तक 100 मीटर की हवाई/परिधिय दूरी की अनुशंसा की गयी है जबकि प्रस्तुत मामले में उक्त दूरी दुगुने से भी ज्यादा है व साथ ही साथ उ0प्र0 जल निगम (नगरीय), शाहजहॉपुर के द्वारा एस0टी0पी0 में दुर्गन्ध निवारण प्रणाली "ded-odorization system" को भी स्थापित किया जा रहा है ताकि दुर्गन्ध पैदा होने वाली इकाईयों से आसिम सिददीकी डिग्री कालेज तक किसी प्रकार की दुर्गन्ध हवा के माध्यम से या अन्यत्र किसी भी जरिये से पहुँचने का प्रश्न पैदा नहीं होता। ऐसी स्थिति में याची आशीष कश्यप द्वारा प्रस्तावित एस0टी0पी0 प्लाण्ट को 400 मीटर की दूरी पर बनाये जाने का जो उल्लेख किया गया है वह गलत है बल्कि केन्द्रीय लोक स्वास्थ्य एवं पर्यावरण इंजीनियरिंग संगठन के द्वारा एस0टी0पी0 संबंधित परिसर पर 100 मीटर हवाई/परिधिय दूरी का मानक अंकित किया गया है के अनुसार प्रस्तावित एस0टी0पी0 प्लाण्ट के बनाये जाने से किसी प्रकार की कोई समस्या अथवा स्वास्थ्य संबंधी एवं वायुजनित एवं जलजनित बीमारियों का कोई जोखिम व खतरा उत्पन्न होने का प्रश्न पैदा नहीं होता है। यहॉ यह भी उल्लेखनीय है कि दर्गन्ध निवारण प्रणाली की स्थापना किये जाने के उपरांत किसी प्रकार वायुजनित एवं जलजनित बीमारियों एवं जोखिम का प्रश्न पैदा नहीं होता, चूँकि एस0टी0पी0 प्लाण्ट अति आवश्यक सेवाओं में आता है जो कि भारत सरकार की महत्वपूर्ण

NOTARY Agra (U.P.) Advocate Judge Civil Court Dist. Shahjahanpur S.No-10870/2020 GOVT. OF INDIA

योजनाओं में से एक है व एस0टी0पी0 प्लाण्ट का मुख्य उद्देश्य नमामि गंगे योजना से जुड़ा हुआ है ताकि नदी जलाशय, नहर इत्यादि का जल किसी प्रकार से प्रदूषित न हो।

अतः आपसे अनुरोध है कि उक्त प्रकरण को जनहित में शिकायतकर्ता की शिकायत द्वारा प्रस्तुत प्रत्यावेदन/शिकायत को निक्षेपित करने का कष्ट करें।

भवदीय

(मो0 अयाज़)
अधिशासी अभियन्ता

प्रतिलिपिः—निम्नांकित सेवा में सादर सूचनार्थ प्रेषित।
1—क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, बरेली।
2—अधिशासी अधिकारी, नगर पालिका परिषद, बदायूँ।

अधिशासी अभियन्ता

NOTARY Ajesh Kumar Advocate Notary Judges Colony Distt. Shahjahanpur GOVT OF INDIA

Annexure RA-06

कार्यालय जिलाधिकारी बदायूँ

Email- Dmbud@nic.in
Contact – 9454417525
Res- 05832268301,
Office-05832 266406

संख्याः 20/4 /21बी0/2025 दिनांक : दिसम्बर, 13 .2025

आदेश

याची आशीष कश्यप व अन्य के द्वारा मा० राष्ट्रीय हरित अधिकरण के प्रधान न्यायाधीश के समक्ष मूल आवेदन सं0–257/2025 आशीष कश्यप व अन्य बनाम उ0प्र0 राज्य व अन्य संस्थित की गयी थी व मा० अधिकरण के द्वारा आवेदक आशीष कश्यप व अन्य के द्वारा प्रस्तुत आवेदन पर सुनवाई किये जाने के उपरान्त दिनांक 26–05–2025 को आदेश पारित किया गया व उपरोक्त आदेश में यह उल्लेख किया गया है कि आवेदक द्वारा आशीष कश्यप व अन्य आसिम सिद्दीकी डिग्री कालेज का छात्र है व प्रतिवादी संख्या–4 उ0प्र0 जलनिगम (नगरीय) शाहजहॉपुर द्वारा 15 एम0एल0डी0 क्षमता सीवेज ट्रीटमेन्ट प्लान्ट यानि एस०टी०पी० का निर्माण हाउस परिसर से 208 मीटर की दूरी पर किया जा रहा है। मा० अधिकरण द्वारा अपने आदेश में यह भी उल्लेख किया गया कि यह आवेदक के विद्वान अधिवक्ता एस0टी0पी0 के निर्माण में नियत विनियमन व मापदण्डों का उल्लंघन न कर पाये ताकि कालेज के छात्रों पर एस०टी०पी० का प्रतिकूल प्रभाव न पड़े। उपरोक्त आदेश में मा0 अधिकरण द्वारा यह भी उल्लेख किया गया है कि आवेदक ने प्रतिवादी संख्या–01 जिला मजिस्ट्रेट बदायूँ को अभ्यावेदन प्रस्तुत किया है। लेकिन अभ्यावेदन पर कोई कार्यवाही नहीं की गयी है। इस कारण मा0 अधिकरण द्वारा अधोहस्ताक्षरी को निर्देश देते हुए उपरोक्त अभ्यावेदन पर विचार कर यथाशीघ्र निस्तारण किये जाने का आदेश पारित किया गया है।

पत्रावली के अवलोकन से स्पष्ट है कि मा0 अधिकरण के आदेश दिनॉक 26–05–2025 के अनुकम में अधिशासी अधिकारी नगर पालिका परिषद बदायूँ के द्वारा पत्रांक 495/26–16/2025–26 दिनॉक 25–07–2025 अधिशासी अभियन्ता निर्माण खण्ड उ0प्र0 जलनिगम (नगरीय) शाहजहॉपुर को निर्गत कर सूचना प्रेषित की गयी थी व आदेश पत्र संख्या–205/सीओ/ 2025–26 दिनांक 26–11–2025 इस आशय से निर्गत कर मा० अधिकरण के आदेश के क्रम में आसिम सिद्दीकी डीजी कॉलेज से एस०टी०पी० प्लांट की दूरी व नक्शा सहित उपलब्ध कराये जाने हेतु त्रिसदस्यीय कमेटी का गठन कर अधिशासी अभियन्ता उ0प्र0 जल निगम (नगरीय) शाहजहॉपुर को निरीक्षण के समय अपने अधीनस्थ को उपस्थित रहने हेतु निर्देशित किया गया। पत्रावली पर कमेटी द्वारा निरीक्षण आख्या मय नक्शा नजरी पत्रावली पर उपलब्ध है। कमेटी द्वारा 27–11–2025 को स्थलीय निरीक्षण कर आसिम सिद्दीकी डीजी कॉलेज से एस०टी०पी० प्लांट की दूरी की पैमाइश की गयी। जिसका स्थलीय नक्शा नजरी तैयार किया गया जिसके अनुसार एस०टी०पी० परिसर की बाउण्ड्री बॉल जिसको कि नक्शा नजरी से रंग पीले से दर्शाया गया है व रोड साइड पटरी जिसको भी रंग पीले से दर्शाया गया है, तक की दूरी 204.05 मीटर है तथा एस०वी0आर0 टैंक की पूर्वी दीवार जिसको कि हरे रंग से दर्शाया गया है, से आसिम सिद्दीकी डिग्री कॉलेज के परिसर की पश्चिमी बाउण्ड्री बॉल जिसको कि रंग हरे से

ALBC.1

दर्शाया गया है, के मध्य की दूरी 236.46 मीटर है व एस0टी0पी0 परिसर की पूर्वी दीवार जिसको कि रंग पीले से दर्शाया गया है। आसिम सिद्दीकी डिग्री कॉलेज परिसर की पश्चिमी बाउंड्री वाल जिसको कि रंग हरे से दर्शाया गया है, के मध्य दूरी 220.25 मीटर है तथा एस0बी0आर0 टैंक की पूर्वी दीवार जिसको कि रंग हरे से दर्शाया गया है, से आसिम सिद्दीकी डिग्री कॉलेज की बिल्डिंग की पश्चिमी दीवार जिसको रंग नारंगी से दर्शाया गया है, के मध्य की दूरी 262.66 मीटर पायी गयी। जबकि आवेदक के द्वारा अपनी शिकायत में एस0टी0पी0 का निर्माण कॉलेज परिसर से 208 मीटर की दूरी पर किये जाने का स्पष्ट उल्लेख किया गया है।

अधिशासी अभियंता निर्माण खण्ड उ0प्र0 जल निगम (नगरीय), शाहजहाँपुर द्वारा पत्रांक संख्या–2663/डी–4/16 दिनांक 10–12–2025 प्रस्तुत किया गया है, जिसमें यह उल्लेख किया है भारत सरकार द्वारा एस0बी0एम0 2.0 कार्यक्रम के अन्तर्गत नगरीय निकाय द्वारा किसी नदी या गंगा की सहायक नदी के निकट बसे हुए हैं, को जल प्रदूषण से बचाव करने के लिए सीवेज ट्रीटमेन्ट प्लाण्ट निर्माण के निर्देश निर्गत किये गये हैं, ताकि रामगंगा, गंगा आदि नदियों को प्रदूषण रहित किया जा सके। चूँकि बदायूँ नगर सोत नदी के किनारे बसा हुआ है जो कि एक बरसाती नदी है एवं रामगंगा में सम्मिलित हो जाती है। इस कारण सोत नदी को जल प्रदूषण से मुक्त करने हेतु बदायूँ आई0एण्ड डी0 की परियोजना प्रस्तावित की गयी है जिसके कम में नगर पालिका परिषद द्वारा एस0टी0पी0 निर्माण हेतु निःशुल्क भूमि जल निगम को उपलब्ध करायी गयी व जल निगम द्वारा एस0टी0पी0 से शुद्धीकृत उत्प्रवाह को सेन्ट्रल पब्लिक हेल्थ एवं इन्वायरमेन्ट इंजीनियरिंग आर्गनाइजेशन के निर्गत मैनुअल नार्म्स के अन्तर्गत ही सोत नदी से प्रवाहित किया जायेगा व यह भी उल्लेख किया गया है कि सीवेज की बी0ओ0डी0, सी0ओ0डी0, एवं हानिकारक वैक्टीरिया जैसे ई–कोलीफार्म आदि को भारत सरकार द्वारा निर्गत मानकों के अनुरूप प्रदूषण के स्तर को कम किया जाता है व जो ज्वलनशील गैस उत्सर्जित होती है, को गैस कैलेक्टर में कलेक्ट कर जला दिया जाता है व एस0टी0पी0 से किसी प्रकार के बायो हजार्डस सामग्री का उत्पादन नहीं होता व केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा जारी गाइड लाइन के अनुसार कॉमन एस0टी0पी0 को नीली श्रेणी में आवश्यक पर्यावरणीय सेवाओं की सूची में आच्छादित किया गया है व एस0टी0पी0 में दुर्गन्ध निवारण प्रणाली को भी स्थापित किया जा रहा है, ताकि दुर्गन्ध पैदा होने वाली इकाईयों से आसिम सिद्दीकी डिग्री कॉलेज तक किसी प्रकार की दुर्गन्ध हवा के माध्यम से या अन्यत्र किसी भी जरिये से पहुँचने का प्रश्न उत्पन्न न हो व अपने जबाब में यह भी उल्लेख किया गया कि एस0टी0पी0 प्लान्ट का मुख्य उद्देश्य नमामि गंगे योजना से जुडा हुआ है ताकि जलाशय, नदी, नहर इत्यादि का जल किसी प्रकार से दूषित न हो। आवेदक द्वारा प्रस्तुत शिकायत में यह उल्लेख किया गया है कि प्रस्तावित एस0टी0पी0 प्लान्ट कॉलेज से 400 मीटर की दूरी पर बनाया जाना है जबकि अधिशासी अभियन्ता उ0प्र0 जल निगम के द्वारा जो जबाब प्रस्तुत किया गया है, में स्पष्ट रूप से उल्लेख किया गया है कि एस0टी0पी0 प्लान्ट को 400 मीटर की दूरी पर बनाये जाने का उल्लेख जो आवेदक द्वारा किया गया है वह गलत है बल्कि सेन्ट्रल पब्लिक हैल्थ एवं इन्वायरमेन्ट इंजीनियरिंग आर्गनाइजेशन द्वारा एस0टी0पी0 परिसर से हैबीटेशन तक 100 मीटर हवाई/परिधिय दूरी का मानक अंकित किया गया है, के अनुसार भी प्रस्तावित एस0टी0पी0 प्लान्ट बनाये जाने से आवेदक या कॉलेज के छात्रों को कोई समस्या अथवा स्वास्थ्य सम्बन्धी अथवा वायुजनित एवं जलजनित बीमारियों का कोई जोखिम उत्पन्न होने की सम्भावना नहीं है।

ऐसी स्थिति में आवेदक आशीष कश्यप छात्र आसिम सिद्दीकी डिग्री कॉलेज उ0प्र0 द्वारा प्रस्तुत प्रार्थना पत्र को निस्तारित किया जाता है व अधिशासी अभियन्ता उ0प्र0 जलनिगम निर्माण खण्ड (नगरीय) शाहजहॉपुर को निर्देशित किया जाता है कि वह एस0टी0पी0 एवं आई0एन0डी0 को निर्माण कार्य उ0प्र0 राज्य प्रदूषण नियन्त्रण बोर्ड से सी0टी0ई0 अनापत्ति प्रमाण–पत्र प्राप्त किया जाना सुनिश्चित करें। अधिशासी अभियन्ता उ0प्र0 निर्माण खण्ड उ0प्र0 जलनिगम (नगरीय) शाहजहॉपुर के अभिकथनानुसार सेन्ट्रल पब्लिक हैल्थ एवं इन्वायरमेन्ट इंजीनियरिंग आर्गनाइजेशन के निर्गत मैनुअल नार्म्स एवं मैनुअल के विन्दु सं० 5,3,7,1 के अन्तर्गत एस0टी0पी0 के चारों ओर बफर जोन की सीमा में आवासीय गतिविधियॉ विद्यमान नहीं है तदापि अधिशासी अभियन्ता, निर्माण खण्ड उ0प्र0 जलनिगम (नगरीय) शाहजहॉपुर, एस0टी0पी0 प्लान्ट जो कि अति आवश्यक सेवाओं में आता है, को स्थापित किये जाने के साथ दुर्गन्ध निवारण प्रणाली की भी स्थापना किया जाना सुनिश्चित करें, तथा प्रभारी अधिकारी स्थानीय निकाय को निर्देशित किया जाता है कि एस0टी0पी0 प्लान्ट के निर्माण कार्य को उल्लिखित मानकों के अनुसार सुनिश्चित कराये जाने हेतु संबंधित विभाग को दिशा निर्देशित करें। तदनुसार आशीष कश्यप छात्र आसिफ सिद्दीकी डिग्री कॉलेज बदायूँ द्वारा प्रस्तुत प्रार्थना पत्र निस्तारित किया जाता है। पत्रावली दाखिल दफ्तर हो।

(अवनीश राय)
जिलाधिकारी
बदायूँ

संख्या एवं दिनॉक उपरोक्तानुसार

प्रतिलिपि निम्नांकित को:–

1–मा0 प्रधान न्यायाधीश, राष्ट्रीय हरित अधिकरण मुख्यपीठ नई दिल्ली।
2–अपर जिलाधिकारी (प्र0)/प्रभारी अधिकारी स्थानीय निकाय बदायूँ।
3–अधिशासी अभियन्ता निर्माण खण्ड उ0प्र0 जल निगम (नगरीय) शाहजहॉपुर को अनुपालनार्थ प्रेषित।
4–अधिशासी अधिकारी नगर पालिका परिषद बदायूँ को अनुपालन सुनिश्चित कराये जाने हेतु प्रेषित।
5–श्री आशीष कश्यप छात्र आसिम सिद्दीकी डिग्री कॉलेज शेखूपुर रोड बदायूँ निवासी ग्राम रौली जिला बदायूँ।
6–श्री फैज अली पुत्र रिसासत निवासी मकान न0–582 चौधरी सराय जिला बदायूँ।
7– श्री परमेन्द्र कुमार वर्मा पुत्र सुग्रीव प्रसाद वर्मा निकट ज्ञानदीप स्कूल अनुपम नगर बदायूँ रोड सुभाष नगर बरेली।

13.12.15
जिलाधिकारी
बदायूँ

ALBC 3 |

NOTARY Ajesh Kumar Advocate/Notary Civil Court Shahjahanpur Distt. Shahjahanpur R.No.-1564/2005 GOVT. OF INDIA

कार्यालय जिलाधिकारी बदायूँ।

संख्या 7022 /21–बी0/2025 दिनॉक दिसम्बर, 15 2025

विषयः– मा0 राष्ट्रीय हरित अधिकरण के प्रधान न्यायधीश द्वारा पारित आदेश का अनुपालन कराये जाने के सम्बन्ध में दिशा–निर्देश।

1– अधिशासी अभियन्ता,निमार्ण खण्ड,उ0प्र0 जल निगम (नगरीय), बदायूँ स्थित शाहजहॉपुर।
2– अधिशासी अधिकारी नगर पालिका परिषद बदायूँ।

कृपया श्री आशीष कश्यप व अन्य के द्वारा मा0 राष्ट्रीय हरित अधिकरण के प्रधान न्यायाधीश के समक्ष मूल आवेदन सं0–257/2025 आशीष कश्यप व अन्य बनाम उ0प्र0 राज्य व अन्य संस्थित की गयी थी व मा0 अधिकरण के द्वारा आवेदक आशीष कश्यप व अन्य के द्वारा प्रस्तुत आवेदन पर सुनवाई किये जाने के उपरान्त जिलाधिकारी महोदय द्वारा पारित आदेशानुसार निम्नवत् कार्य जनहित में कराया जाना सुनिश्चित करें:–

1– मा0 अधिकरण द्वारा पारित आदेशानुसार एस0टी0पी0 के निर्माण में नियत विनियमन व मापदण्डों का उल्लंघन न किया जाये।
2– निमार्ण कराये जाने वाले स्थान का स्थलीय नक्शा नजरी तैयार किया जाये।
3– बदायूँ नगर सोत नदी के किनारे बसा हुआ है जो कि एक बरसाती नदी है एवं रामगंगा में सम्मिलित हो जाती है। इस कारण सोत नदी को जल प्रदूषण से मुक्त करने हेतु बदायूँ आई0एण्ड डी0 की परियोजना प्रस्तावित की गयी है। जल निगम द्वारा एस0टी0पी0 से शुद्धीकृत उत्प्रवाह को सेन्ट्रल पब्लिक हेल्थ एवं इन्वायरमेन्ट इंजीनियरिंग आर्गनाइजेशन के निर्गत मैनुअल नार्म्स के अन्तर्गत ही सोत नदी में प्रवाहित किया जाये।
4– सीवेज की बी0ओ0डी0, सी0ओ0डी0, एवं हानिकारक वैक्टीरिया जैसे ई–कोलीफार्म आदि को भारत सरकार द्वारा निर्गत मानकों के अनुरूप प्रदूषण स्तर को कम किया जाये।
5– एस0टी0पी0 प्लान्ट से ज्वलनशील गैस उत्सर्जित होती है, को गैस कैलेस्टर में कलेक्ट कर जला दिया जाये।
6– एस0टी0पी0 प्लान्ट का मुख्य उद्देश्य नमामि गंगे योजना से जुडा हुआ है ताकि जलाशय, नदी, नहर इत्यादि का जल किसी प्रकार से दूषित न हो।
7– एस0टी0पी0 प्लान्ट बनाये जाने पर सावधानियॉ बरती जाये जिससे आम जनमानस को कोई स्वास्थ्य, वायुजनित एवं जलजनित बीमारियों का कोई जोखिम उत्पन्न होने की सम्भावना न रहें।
8– एस0टी0पी0 एवं आई0एन0डी0 का निर्माण कार्य उ0प्र0 राज्य प्रदूषण नियन्त्रण बोर्ड से सी0टी0ई0 अनापत्ति प्रमाण–पत्र प्राप्त किया जाये।
9– एस0टी0पी0 का निर्माण सेन्ट्रल पब्लिक हैल्थ एवं इन्वायरमेन्ट इंजीनियरिंग आर्गनाइजेशन के निर्गत मैनुअल नार्म्स एवं मैनुअल के बिन्दु सं0 5,3,7,1 के अन्तर्गत एस0टी0पी0 के चारों ओर बफर जोन सीमा में दुर्गन्ध निवारण प्रणाली की भी स्थापना सुनिश्चित की जाये।

NOTARY (A.K. Kumar) Adv. Notary Court Distt. Shahjahanpur R.No. 1693/2020 GOVT. OF INDIA

10– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में समयन्तार्गत प्रभावी पैरवी करना भी सुनिश्चित करें।

उक्तवत् दिशा निर्देशों का कडाई से अक्षरशः अनुपालन करना सुनिश्चित करें।

(अरूण कुमार) 12/24

अपर जिलाधिकारी(प्रशासन)/
प्रभारी अधिकारी स्थानीय निकाय,
बदायूँ

संख्या एवं दिनॉक उपरोक्तानुसार

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :–

1– जिलाधिकारी महोदय की सेवा में सादर अवलोकनार्थ।
2– वरिष्ठ पुलिस अधीक्षक महोदय, बदायूँ।
3– मुख्य विकास अधिकारी ,बदायूँ।
4– प्रभागीय निदेशक, सामजिक वानिकी प्रभाग, बदायूँ।
5– क्षेत्रीय प्रदूषण अधिकारी, बरेली।
6– मुख्य अग्निशमन अधिकारी, बदायूँ।
7– जिला विद्यालय निरीक्षक बदायूँ।

अपर जिलाधिकारी(प्रशासन)/
प्रभारी अधिकारी स्थानीय निकाय,
बदायूँ

To,

The District Magistrate,
Badaun
Uttar Pradesh

Subject: Representation Regarding Health Hazards Due to the Proposed STP Plant Construction near Asim Siddiq PG College, Badaun, Uttar Pradesh

Respected Sir,

I, Ashish Kashyap, a student of Asim Siddiq PG College, Badaun, Uttar Pradesh.

I would like to bring to your kind attention that the proposed STP plant is planned to be constructed just 400 metres away from our college. This close proximity raises serious concerns as the establishment and operation of the plant may lead to several health hazards. There is a significant risk of airborne and water-borne diseases, among other health issues. Such risks could adversely affect the health of the students and other community members, particularly the children studying in our college.

In light of these concerns, I humbly request you to consider the possibility of relocating the STP plant to a safer and more suitable area away from the college premises. This precautionary measure is essential to safeguard the health of the students and ensure that they are not exposed to harmful effects resulting from the plant's operation.

NOTARY Ajesh Kumar Advocate Notary Judge Court Dist. Shahjahanpur R.No.-1567/2020 GOVT. OF INDIA

Thank you for considering this matter. I remain hopeful that appropriate action will be taken to address these concerns for the well-being of all the students and the community at large.

Yours sincerely,

Ashish Kashyap
Student,
Asim Siddiq PG College
Badaun, Uttar Pradesh

Copy to:-

1. Chief Minister, State of Uttar Pradesh
2. Member Secretary, UPPCB
3. Director, U.P. Ground Water Authority
4. U.P. Jal Nigam

NOTARY Ajesh Kumar Advocate Notary Judicial Court Distt. Shahjahanpur R.No.-16873/2020 GOVT. OF INDIA